

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 438 of 2020

IN THE MATTER OF:

Laxmi Narayan Sharma

...Appellant

Versus

**Subodh Kumar Agrawal, Resolution Professional,
Golden Jubilee Hotels Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant: Mr. Yogesh Kumar Jagia, Advocate.

**For Respondents: Mr. Gyanendra Kumar, Ms. Kamalika, Mr. Vijay
Kaundal, Mr. Pankaj Vivek, Ms. Lakshmi Prakash,
Ms. Varsha Yogish, Mr. Suryanarayan, Advocates.**

ORDER
(Through Virtual Mode)

05.06.2020 Though the Appellant has deposited the process fee, service of notice has not been effected on Respondents due to lockdown restrictions. Shri Y. Suryanarayan, Advocate appears on behalf of Respondent No. 1 (Resolution Professional), Shri Pankaj Vivek, Advocate appears for Respondent No. 2 (Bank of Baroda) whereas Shri Gyanendra Kumar appears on behalf of Respondent No. 10. Appellant to take steps to effect service on other respondents through any available mode including service through email and dasti service. Reply affidavit be filed by the Respondents within three weeks. Rejoinder, if any, be filed within two weeks thereof.

Learned counsel for the Appellant submits that Appellant's salary has not been released. However, learned counsel for Respondent No. 1 (Resolution Professional) has raised an objection by pleading that the Appellant is a Promoter and Managing Director, not entitled to get any remuneration.

Let the Appellant move an application in regard to his claim for remuneration.

List the matter 'for admission (after notice)' on **16th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc